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THE MAINTENANCE OF UNINTERRUPTED POWER SUPPLY TO INDUSTRIES OF BACKWARD

भी सुरेन्द्रचीत सिंह अइलुवालिया (बिहार): महोदव, मैं प्रस्ताव करता हूं कि देश के औद्योगिक दूष्टि से पिछड़े राज्यों का समग्र औद्योगिक विकास सुनिरिचत करने के लिए ऐसे राज्यों में काम कर रही औसोगिक इस्तर्श्यों के लिए विद्युत को अविषिछ्य आपूर्ति बनाए रखने तया तरसंबंधी विषयों का उपबंध करने वाले विधेयक को पुर:स्यापित करने की अनुमति दी जाए।

The question was put and the motion was adopted

THE SLUMS AND JHUGGI-JHOPRI AREAS (BASIC AMENITIES AND CLEARANCE) BILL, 1994

SHRI SURESH PACHOURI (Madhya Pradesh): Madam, I beg to move far leave to introduce a Bill to provide for the basic minimum amenities of water, electicity, sanitation and health facilities in slums and Jhuggi-Jhopri clusters and for the clearance of such areas in larger public interest and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted

SHRI SURESH PACHOURI: Madam, I introduce the Bill.

THE PREVENTION OF DECLARING OUTCAST AND OTHER SOCIAL DISABILITIES BILL, 1994

SHRI SURESH PACHOURI: (Madhya Pradesh): Madam, I beg to move for leave to introduce a Bill to provide for the prevention of declaring any citizen as outcast and imposition of other social disabilities by a member or members of a community whether religious of otherwise, on a member or members—of his or their community in order to preserve secularism in the country and for matters connected therewith or incidental thereto.

[12AUG. 1994]

Backward State Bill, 1994

The question was put and the motion was adopted

SHRI SURESH PACHOURI: Madam, I introduce the Bill.

THE PULSES BILL, 1994

SHRI SURESH PACHOURI (Madhya Pradesh): Madam, I beg to move for leave to introduce a Bill to provide for the promotion of the production of pulses in the country in abundance by giving incentives to the growers at the Government level in order to 'check malnutrition among the poorer sections of the society and for matters connected therewith.

The question was put and the motion was adopted.

SHRI SURESH PACHOURI: Madam, I introduce the Bill.

THE WORKING WOMEN (PROVISION OF BASIC FACILITIES AND INFRASTRUCTURE) BILL, 1994

SHRIMATI VEENA VERMA (Madhya Pradesh): Madam, I beg to move for leave to introduce a Bill to provide for the welfare measures for women employees working in various establishments of Government, public sector undertakings, factories, mines, plantations, agricultural fields, orchards and such places and for matters connected therewith.

The question was put and the motion was adopted.

SHRIMATI VEENA VERMA: Madam, I introduce the Bill.

THE WOMEN AND GIRLS (PROPERTY RIGHT) BILL, 1994

SHRIMATI VEENA VERMA (Madhya Pradesh): Madam, I beg to move for leave to introduce a Bill to protect the property of women and girls and for matters connected therewith. *The question was put and the motion was adopted.*

SHRIMATI VEENA VERMA: Madam, I introduce the Bill.

THE VICE-CHAIRMAN (MISS SAROJ KHAPARDE): The Sugar-Cane Amendment Bill, 1994—Dr. Naunihal Singh—not present.

The Farm Produce Price Fixation Authority Bill, 1994—Dr. Naunihal Singh—not present.

The Indian Penal Code (Amendment) Bill,

1994—

Dr. Naunihal Singh-not present.

The Constitution (Amendment) Bill, 1994 (to amend article 324)—Shri Satya Prakash Malaviya—not present. The Constitution (Amendment) Bill. 1994 (to amend the Eighth Schedule)— Shri Satya Prakash Malaviya—not present.

THE FOREIGN AIDS FUND OF INDIA BILL, 1994

SHRISUSHILKUMARSAMBHAJIRAOSHINDE(Maharashtra):Madam, I beg to move forleave to introduce a Bill to monitor theforeign aids and matter connectedtherewith.

The question was put and the motion was adopted.

SHRI SUSHILKUMAR SAMBHAJIRAO SHINDE: Madam, I introduce the Bill.

THE VICE-CHAIRMAN (MISS SAROJ KHAPARDE): The Constitution (Amendment) Bill, 1994 (to amend article 348)—Shri Satish Pradhan—not present.

THE PREVENTION OF INFLUX OF FOREIGN NATIONALS IN THE COUNTRY BILL, 1991—Contd.

THE-VICE-CHAIRMAN (MISS SAROJ KHAPARDE): We now take up the further consideration of the Prevention of Influx of Foreign Nationals in the Country Bill, 1991. Unfortunately, the mover of the Bill, Shri Krishan Lai Sharma, is not here.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT) Madam. I can reply now THE VICE-CHAIRMAN MISS SAROJ KHAPARDE): I would like to know from hon. Members whether anybody would like to speak on this Bill.

AN HON. MEMBER: Let the Minister reply.

SHRI JOHN F. FERNANDES (Goa): Madam, the mover of the Bill is absent. The Bill would lapse.

THE VICE-CHAIRMAN (MISS SAROJ KHAPARDE): On 13th May, 1994, when the Bill was last discussed, Shri Md. Salim was on his legs; he had not concluded his speech. But he is not here. Therefore, I would like to request the hon. Minister to reply.

SHRI JOHN F. FERNANDES: On a point of order, Madam. The mover of the Bill is not present. What is the point in debating this Bill? The mover of the Bill has to move the Bill for passing.

THE VICE-CHAIRMAN (MISS SAROJ KHAPARDE): I would like to request the hon. Minister to reply.

SHRI JAGESH DF.SAI (Maharashtra): No. (.Interruptions)

SHRI RAJESH PILOT: Madam Vice Chairman, Shri Krishan Lai Sharma moved this Bill on 29th April, 1994. While moving the Bill, he mentioned about the problem of influx of foreign nationals into the country. Madam, from the Government side, we have been answering questions on this subject. We have been saying that Government is fully aware of the problem, that we are aware of the complexities and dimensions of the problem and that we have taken all possible steps to check the influx of foreign nationals into the country, particularly, Bangladeshi nationals.

There are two ways in which we can check such influx. One is having the physical barrier to stop the influx of foreign nationals. Then, gearing up the administrative machinery to such a degree that you are able to prevent the entry of these persons, *i.e.* the infiltrators.

In this connection, I would like to draw the attention of the House to the steps, the Government has taken.